

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s ACTION ISPAT AND POWER PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	ACTION ISPAT AND POWER PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01/07/2004
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES-DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U27109DL2004PTC127305
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	PLOT NO. 44A, KHASRA NO. 589/333, SHAHZADA BAGH, OLD ROHTAK ROAD, NEW DELHI-110035
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	23 /03 / 2022 (Intimation of order given to IRP on April 4, 2022)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	19/09/ 2022
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	MAYA GUPTA Reg. No.: IBBI/IPA-002/IP-N00363/2017-18/11061
9.	ADDRESS AND EMAIL ADDRESS OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	MAYA GUPTA R/O: 3685/7, NARANG COLONY, TRI NAGAR, DELHI-110035 EMAIL ID: FCSMAYAGUPTA@GMAIL.COM
10.	ADDRESS AND EMAIL ADDRESS TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	MAYA GUPTA & ASSOCIATES C/O: 701, VIKRANT TOWER, RAJENDRA PLACE, NEW DELHI-110008 EMAIL ID: CIRP.ACTIONISPAT@GMAIL.COM
11.	LAST DATE OF SUBMISSION OF CLAIMS	18/04/2022 <i>(14 days from the date of receipt of order)</i>
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	None at Present
13.	NAMES OF INTERIM RESOLUTION PROFESSIONAL TO ACT AS AUTHORISED REPRESENTATIVE OF	None at Present

Maya Gupta

	CREDITORS IN A CLASS (THREE NAMES OF EACH CLASS)	
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE AT:	a) Forms are available at following Web link: https://ibbi.gov.in/home/downloads b) None at Present

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Action Ispat And Power Private Limited on 23/03/2022 in C.P. No. IB-1096(PB)/2018.

The creditors of M/s Action Ispat And Power Private Limited are hereby called upon to submit their claims with proof on or before 18/04/2022, to the interim resolution professional at the address mentioned **against item 10**.

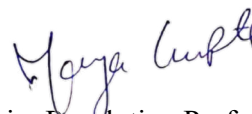
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.04.2022

Place: New Delhi

Maya Gupta



Interim Resolution Professional

Reg. No. IBBI/PA-002/IP-N00363/2017-18/11061



FORM A PUBLIC ANNOUNCEMENT

(Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s ACTION ISPAT AND POWER PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Action Ispat And Power Private Limited
2.	Date of incorporation of corporate debtor	01/07/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109DL2004PTC127305
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 44A, Khasra No. 589/333, Shahzada Bagh, Old Rohtak Road, New Delhi-110035
6.	Insolvency commencement date in respect of corporate debtor	23/03/2022 (Intimation of order given to IRP on April 4, 2022)
7.	Estimated date of closure of insolvency resolution process	19/09/ 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maya GUPTA Reg. No.: IBBI/IPA-002/IP-N00363/2017-18/11061
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Maya Gupta R/o: 3685/7, Narang Colony, Tri Nagar, Delhi-110035 Email id: fcsmayagupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Maya Gupta & Associates C/o: 701, Vikrant Tower, Rajendra Place, New Delhi-110008 Email id: cirp.actionispat@gmail.com
11.	Last date for submission of claims	18/04/2022 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Forms are available at following Web link: https://ibbi.gov.in/home/downloads b) None at Present

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Action Ispat And Power Private Limited on 23/03/2022 in C.P. No. IB-1096(PB)/2018.

The creditors of M/s Action Ispat And Power Private Limited are hereby called upon to submit their claims with proof on or before 18/04/2022, to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.04.2022
Place: New Delhi

Maya Gupta
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00363/2017-18/11061



“FORM NO. INC-25A”
Advertisement to be published in the newspaper for conversion of public company into a private company
 Before the Regional Director, Ministry of Corporate Affairs Northern Region
 In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013
 And rule 41 of the Companies (Incorporation) Rules, 2014
AND
 In the matter of **NEW DELHI MAIL ORDER SERVICES LIMITED** having its registered office at **H.No. 4638/21, Mezzanine Floor, Daryaganj, New Delhi-110002**, Applicant.
 Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **10th February, 2022** to enable the company to give effect for such conversion.
 Any person whose interest is likely to be affected by the proposed change of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director at B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, Delhi, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
 For and on behalf of **New Delhi Mail Order Services Limited** **Manoj Kumar Jain** (Director)
Date: 06/04/2022, Place: Delhi **DIN: 00484687**
H. No. 4638/21, Mezzanine Floor, Daryaganj, New Delhi-110002

FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF CANVASFLIP SOLUTIONS PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	CANVASFLIP SOLUTIONS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	05/06/2015
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-KANPUR
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72300UP2015PTC071182
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	1/240, VIRAT KHAND, GOMTI NAGAR, LUCKNOW Lucknow UP 226010
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05/04/2022
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	KAMAL NAYAN JAIN Regd Address: 27 SARAT BOSE ROAD, VASUNDHARA BUILDING, 1ST FLOOR, KOLKATA-700020 E-MAIL ID: KNJAIN@KNJAINCO.COM REGN NO: IBBI/PA-002/IP-P00229/2016-17/10065
8. LAST DATE FOR SUBMISSION OF CLAIMS	05/05/2022

Notice is hereby given that CANVASFLIP SOLUTIONS PRIVATE LIMITED has commenced voluntary liquidation on 05/04/2022.
 The stakeholders of CANVASFLIP SOLUTIONS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 05/05/2022, to the liquidator at the address mentioned above item 7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
KAMAL NAYAN JAIN
(LIQUIDATOR)
Date: 06/04/2022
Place: KOLKATA

FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s ACTION ISPAT AND POWER PRIVATE LIMITED

1. Name of corporate debtor	M/s Action Ispat And Power Private Limited
2. Date of incorporation of corporate debtor	01/07/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109DL2004PTC127305
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 44A, Khasra No. 589/333, Shahzada Bagh, Old Rohtak Road, New Delhi-110035
6. Insolvency commencement date in respect of corporate debtor	23/03/2022 (Intimation of order given to IRP on April 4, 2022)
7. Estimated date of closure of insolvency resolution process	19/09/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Maya GUPTA Reg. No.: IBBI/PA-002/IP-N00363/2017-18/11061
9. Address and e-mail of the interim resolution professional, as registered with the Board	Maya Gupta R/o: 3985/7, Narang Colony, Tri Nagar, Delhi-110035 Email id: fcsmayagupta@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Maya Gupta & Associates C/o: 701, Vikrant Tower, Rajendra Place, New Delhi-110008 Email id: cirp.actionispat@gmail.com
11. Last date for submission of claims	18/04/2022 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at Present
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at Present
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Forms are available at following Web link: https://ibbi.gov.in/home/downloads b) None at Present

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Action Ispat And Power Private Limited on 23/03/2022 in C.P.No. IB-1096(PB)/2018.
 The creditors of M/s Action Ispat And Power Private Limited are hereby called upon to submit their claims with proof on or before 18/04/2022, to the interim resolution professional at the address mentioned above item 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Maya Gupta
Interim Resolution Professional
Date: 05.04.2022
Place: New Delhi
Reg. No. IBBI/PA-002/IP-N00363/2017-18/11061

POONAWALLA FINCORP
POONAWALLA FINCORP LIMITED
 (FORMERLY, MAGMA FINCORP LIMITED.)
 REGISTERED OFFICE: 601, 6TH FLOOR, ZERO ONE IT PARK, SR. NO. 79/1, GHORPADI, MUNDHWA ROAD, PUNE 411036
DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned Borrowers/ Co-borrowers/Guarantors have availed Home loans/Loans against Property facility (ies) by mortgaging your immovable properties from Magma Fincorp Ltd. 'MFL' now renamed as Poonawalla Fincorp Ltd. 'PFL'. You defaulted in repayment and therefore, your loan/s was classified as Non-Performing Assets. A Demand Notice under Section 13(2) of Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un-served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 and as by way of Alternate Service upon you.
 Details of the Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under

SR. NO.	NAME OF THE BORROWER, CO-BORROWER, GUARANTOR AND LOAN AMOUNT	DETAILS OF THE SECURED ASSET	DEMAND NOTICE DATE	AMOUNT DUE IN RS.
1.	LOVE KUMAR, SONIKA, GOSAI, PACKAGING, PREM KUMARI, TRILOKCHAND, LOAN AMOUNT: RS. 24,30,00,000/	ALL THAT PIECE AND PARCEL OF MORTGAGE PROPERTY OF FREEHOLD RESIDENTIAL PORTION NO. 95, MEASURING 115. 1/2 SQ. YDS. OUT OF KHASRANO. 33/15, 1 KITTA, SITUATED AT WAKE MOUZA UCHGAON, TEHSIL BALLABHAGARH, DIST. FARIDABAD	16-02-2022	RS 28,36,349.74 (RUPEES TWENTY EIGHT LAKH THIRTY SIX THOUSAND THREE HUNDRED FORTY NINE AND SEVENTY FOUR PAISE ONLY) TOGETHER WITH FURTHER INTEREST @ 14.8% P.A.TILL REPAYMENT.

You the Borrower/s and Co-borrowers/Guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities/ies. Please Note that as per Section 13(13) of The Said Act, You are in the meanwhile, restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.
FOR POONAWALLA FINCORP LIMITED
FORMERLY KNOWN AS MAGMA FINCORP LTD)
AUTHORIZED OFFICER
PLACE: FARIDABAD
DATE: 06.04.2022

Punjab & Sind Bank
Punjab & Sind Bank
 Branch: CHAWRI BAZAR (D0794), 1482 HAUZ QAZI, DELHI-110006
APPENDIX IV [See Rule 8(1)]
POSSESSION NOTICE (For Immovable Property)
 Whereas, the undersigned being the Authorized Officer of the Punjab & Sind Bank, Chawri Bazar, HAUZ QAZI, Delhi-110006 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 30.07.2021 and corrigendum of demand notice dated 19.03.2022 calling upon Sh. Sanjay Kumar S/o Sh. Ram Babu (Borrower), Smt. Anuradha W/o Sh. Sanjay Kumar (Co-Borrower) and Sh. Yogender Kumar (Guarantor) to repay the amount mentioned in the notice being Rs 20,84,070.72 as on 30.07.2021 (Rs. Twenty Lacs Eighty Four Thousand Seventy and Paise Seventy Two Only) with further interest, expenses and other charges etc. thereon within 60 days from the date of receipt of the said notice.
 The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 on this 2nd day of April, 2022.
 The borrower/guarantor, in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank, Chawri Bazar, New Delhi for an amount of Rs.20,84,070.72 as on 30.07.2021 Rs. Twenty Lacs Eighty Four Thousand Seventy and Paise Seventy Two Only) with costs, etc. thereon.
 The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Description of the Immovable Property
 Property Owned By : Smt. Anuradha W/o Sh. Sanjay Kumar
 All the part and parcel of Property No. 1/5541-A, Left side, Second floor, having plinth area measuring 70 Sq. yds. i.e. 58.52 sq. mtrs. Out of Khasra no. 172 situated at village sikdar pur in abadi of Balbir Nagar, Ilaqa Shahdara, Delhi 110032 and bounded as under :-
 East: Road North: Prop. No. 1/5541 West: Road 20ft. wide South: Road
Date: 02.04.2022
Place : Delhi
Authorised Officer (Punjab & Sind Bank)

TATA CAPITAL FINANCIAL SERVICES LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
 CIN No. U67190MH2008PLC187552
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)
 Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 22.05.2021 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
 The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.
 The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount as on dated	Date of Physical Possession
7714372	1. Suresh Kumar Nangia, House Number C-6, East of Kailash, Delhi-110065. 2. Gauravnangia, House Number C-6, East of Kailash, Delhi-110065. 3. Vanita Nangia, House Number C-6, East of Kailash, Delhi-110065. 4. M/s Ananda Exports, Through Its Partner, C-6, LGF, East of Kailash, Delhi-110065	Rs. 2,15,88,048/- & 20,05,021	04-04-2022

Description of Secured Assets/Immovable Properties : Schedule - A House Number C-6, 3rd Floor (Without Roof Rights), Area Measuring 300 Square Yards, Block - 6, East of Kailash, Delhi-110065 More Described In Titled Deed Executed In Favour of Suresh Kumar Nangia
Date: 06/04/2022
Place: Delhi
Sd/- Authorised Officer, For TATA CAPITAL FINANCIAL SERVICES Limited

Form No. 3
[Regulation -15(1)(a)]/16(3)
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
 1st Floor SCO 33-34-35 Sector-17A, Chandigarh (Additional space allotted also on 3rd and 4th Floor)
 Case No. OA/1084/2020 Exh. No.: 5340
 Summons under sub-sections (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Canara Bank VS BIJENDER
 To,
 (i) BIJENDER D/W/S/O - Sh Niranjan Singh Bijender S/o Sh. Niranjan Singh, Resident Of Village Mahachana Tehsil Farukhanganj, Dist. Gurgaon Haryana.
 Also At: Bijender Gurgaon, Haryana
 Also At: Bijender S/o Sh Niranjan Singh Gali No. 6 Basai Enclave House No. 999 Near Rishi-Dharamkanta Gurgaon, Haryana
Summons
 Where as, OA/1084/2022 was listed before Hon'ble presiding Officer/Registrar on 11/02/2022.
 Whereas this Hon'ble Tribunal is pleased to issue summons/notice on the said application under section 19(4) of the Act, (OA) fled against you for recovery of debts of Rs.34,37,115 (Rupees Thirty Four Lacs Thirty Seven Thousand Three Hundred Fifteen Only) application along with copies of documents etc. annexed.
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
 (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institution holding security interest over such assets.
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 25/04/2022 at 10:30 AM, failing which the application shall be heard and decided in your absence.
 Given under my hand and the seal of this Tribunal on this date: 21/02/2022
(Jai Singh)
Registrar /c DRT-II, Chandigarh

Canara Bank
Branch Office: Mandi Dabwali
POSESSION NOTICE [SECTION 13(4)]
 The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice, asking respective borrowers and guarantors to deposit the dues in their accounts within 60 days of notice, in the following accounts of the respective Branch on the dates mentioned against them.
 The borrowers having failed to repay the amount, notice is hereby given to the borrowers and guarantors in particular and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under section 13(4) of the SARFAESI Act read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each account.
 The borrowers and guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank for an amount detailed below.
 The borrower/s/ Guarantor's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Name of the Account Holder, Borrower's/Guarantors	Description of the Property Mortgaged and name of the Owner(s)	Amount of Notice	Date of Demand Notice Issued	Date of Possession
M/s Kanika Trading Co. represented by its proprietor Mrs. Meenu Rani w/o Sh. Sanjeev Kumar and Guarantor Mrs. Saroj Rani W/o Sh. Manohar Lal	All that part and parcel of the property consisting of Residential House measuring 108.10 Mor 332.2 Sq.yard, being 11/31 share of 1 K - 11 Maria comprised in Khewat No old 1735 Khatoni no old 3242 New No 3266 Khasra No 2143/13(1-11) vide sale deed no 1270 dated 28/05/2010 jama bandi for the year 2012-13 & situated Gali Ganga Mata Mandir Wali, Near Ganga Mata Mandir, Sundar Nagar, Chautala Road, Nai Dabwali, Tehsil Dabwali, Dist Sris. Bounded: East- Anil Kumar, West - Vacant Plot, North - Street, South - Brij Mohan.	Rs 18,82,573.50 (Rupees. Eighteen lakhs Eighty Two Thousand Five Hundred Seventy Three and paise Fifty Only) and interest thereon.	29.05.2021	05.04.2022

Date: 06.04.2022
Place: Mandi Dabwali
Authorised Officer, Canara Bank

Public Notice For E-Auction For Sale Of Immovable Properties
 Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.58, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: <https://www.bankauctions.com>.

Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Shailesh Kumar Dubey 2. Mrs. Babita (Prospect No. 837570)	12-Apr-2021 Rs. 16,09,383/- (Rupees Sixteen Lakh Nine Thousand Three Hundred Eighty Three Only) Bid Increase Amount Rs 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing : Flat No. 417, admeasuring 36.39 sq. mtrs. Plinth Area and 23.90 sq. mtrs. Carpet Area, 4th Floor, Pocket B1, DDA LIG Flats, Siras Pur, Delhi, 110046, India.	25-Mar-2022 Total Outstanding As On Date 01-Apr-2022 Rs.18,01,255/- (Rupees Eighteen Lakh One Thousand Two Hundred Fifty Five Only)	Rs 15,43,365/- (Rupees. Fifteen Lakh Forty Three Thousand Three Hundred Sixty Five Only) Earnest Money Deposit (EMD) Rs. 1,54,337/- (Rupees One Lakh Fifty Four Thousand Three Hundred Thirty Seven Only)

Date of Inspection of property	EMD Last Date	Date/Time of E-Auction
06-May-2022 1100 hrs -1400 hrs	10-May-2022 till 5 pm.	12-May-2022 1100 hrs-1300 hrs

Mode Of Payment :- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram through RTGS/NEFT. The accounts details are as follows: a) Name of the account: IIFL Home Finance Ltd., b) Name of the Bank: Standard Chartered Bank Ltd., c) Account No-53105066294, d) IFSC Code: SCBL0036025 or through Payment Link: <https://quickpay.iiflfinance.com>.

Terms and Condition
 1. For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.bankauctions.com>, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
 2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will be automatically get extended for 5 minutes.
 3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
 4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
 5. Bidders are advised to go through the website <https://www.bankauctions.com> and <https://www.iifl.com/home/loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceedings.
 6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail id: support@bankauctions.com, Support Helpline Numbers: +921981124/25/26 and any property related query. Mr. Muni Pradhan @ 9873478000, Email ID: muni.pradhan@iifl.com.
 7. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
 8. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
 9. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
 10. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002
 The Borrower are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.
Place : Delhi **Date : 06-Apr-2022**
Sd/-Authorised Officer, IIFL Home Finance Limited

DEUTSCHE BANK AG
 Ground & 14th Floor, Hindustan Times House, 18-20, Kasturba Gandhi Marg New Delhi - 110001
PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE & IMMOVABLE PROPERTIES
LAST DATE TIME OF SUBMISSION OF EMD AND DOCUMENTS 22nd April 2022 upto 12:00 pm
 Sale of immovable property mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No.54 of 2002)
 Whereas, the Authorized Officer of DEUTSCHE BANK AG has taken possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the following loan accounts with our Branch with a right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization of Bank's dues. The sale will be done by the undersigned through e-auction platform provided at the website: <https://www.bankauctions.com>

Lot No.	Name of the Branch & Account	Property Description	Demand Notice Date Outstanding Amount (Secured debt)	Authorized Officer's Details	EMD SUBMISSION ACCOUNT DETAILS	Reserve Price	Date/ Time of E - Auction
1.	Deutsche Bank AG, Ground & 14th Floor, Hindustan Times Hous, 18-2, Kasturba Gandhi Marg New Delhi-110001	Flat No-3B, Second Floor, Plot No BP-08, Jangpura-B, New Delhi- 110014, having super area about 2750 Sq. Ft. on the second floor consisting of Four Bed Rooms With Attached Baths, Drawing Dining, Kitchen, Family Lounge, Common Toilet, Study Room & Reserved Car Parking for two Cars and proportionate undivided, indivisible and impartible ownership rights in the said plot of land measuring 1500 Sq. Yards, Bearing no B-8, Situated at Jangpura Mathura Road New Delhi,	07.12.2019 Rs. 8,20,64,623.76 (Rupees 8 Crore Twenty Lakhs Sixty Four Thousand Six Hundred Twenty Three And Paise Seventy Six Only) as on 22.11.2019 + interest + other charges	Mr. Vishal Charan, Ph: 02266703727, 02266703087 Mobile No. 9873911923 Email Id: vishal.charan@db.com	A/c No. 078494027010068 A/c Name - Deutsche Bank AG EMD , Name of the Beneficiary - Deutsche Bank AG IFSC- DEUT0784PBC	4,60,80,000.00 Minimum Bid - 46,80,000 (10% Of The Reserve Price) 25,000.00 (Bid Inc. Amount)	22.04.2022 03:00 PM

The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS".
 1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.
 2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property/ies put on auction will be permitted to interested bidders on 08.04.2022 between 11 am to 3 pm.
 3. The interested bidders shall submit their EMD through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADED SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: <https://www.bankauctions.com>) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt Ltd, Udyog Vihar, Phase 2, Gulf Petrochem building, Building No. 301, Gurgaon, Haryana. Pin: 122015, E-mail ID: support@bankauctions.com, Support Helpline Numbers : 124-4302020/21/22/23, 7291981124 / 1125 / 1126, Sales Enquiries : sales@bankauctions.com, 7291981129 and for any property related query may contact Authorised Officer: Mr. Rajesh Sangam; Mobile No: 982006613 e-mail id: rajesh.sangam@db.com during the working hours from Monday to Saturday.
 4. The interested bidder has to submit their Bid Documents (not below the Reserve Price) and required documents (mentioned in Point No.4) on/ before 22.04.2022 upto 12:00 pm and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/ or approval of the Authorised Officer. EMD also can be deposited in the bank by way demand draft favouring "Deutsche Bank AG EMD" the same will be returned to unsuccessful bidder.
 5. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Enhancement Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will be automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification.
 6. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.
 7. The prospective qualified bidders may avail online training on e-Auction from M/s. C1 India Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/s. C1 India Pvt. Ltd. shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
 8. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment/ electricity charges, fees etc. owing to anybody.
 9. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof.
 10. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. C1 India Pvt. Ltd., <https://www.bankauctions.com> before submitting their bids and taking part in the e-Auction.
 11. The publication is subject to the force major clause.
 12. Please treat this as notice under Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002
Special Instructions
 13. Bidding in the last moment should be avoided in the bidders own interest as neither the DEUTSCHE BANK AG nor Service provider will be responsible for any lapse/failure/Internet failure/power failure etc.), in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc., so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
 The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
Date: 06.04.2022
Place: New Delhi
Authorised Officer
DEUTSCHE BANK AG

U. P. STATE SUGAR CORPORATION LTD.
 VIPIN KHAND, GOMTI NAGAR, LUCKNOW-226010
 Ph. No. 0522-2307826/ 28 Fax : 0522-2307895
 Email : upstatesugarcorporation@gmail.in, www.upsugarcorp.in
 Ref. No. PUR/SSC/Tender/2022-23/26 Dated : 05.04.2022
E-TENDER NOTICE
 Online e-tenders are invited from manufacturers/authorized distributors / Importers/ Authorized dealers (as per details given in tender documents) for supply of Stainless Steel Tubes, Boiler Tubes, Packing & Joining, Roller shaft, Roller Re-shelling, Welding Items, Bearings, V-belts, Switchgears, Nickel Screen, Cast Steel Items, Pumps & Spares, PVC Cables, Motors, Chain & Chain Spares and Domite Tips to various Sugar Factories of U. P. State Sugar Corporation Ltd.. The e-tender documents with detailed specifications, make, terms and conditions etc., can be downloaded from e- tender portal <http://etender.up.nic.in> & Sugar Corporation's website: www.upsugarcorp.in from time to time, starting from 06.04.2022
 The Managing Director, Sugar Corporation reserves the right to cancel any or all bids/ annual e-bidding process without assigning any reason to & decision of Corporation will be final & binding.
MANAGING DIRECTOR

				मासम	
	तापमान	नोएडा	गाजियाबाद	गुरुग्राम	फरीदाबाद
अधिकतम	39.2	39.2	40.8	40.9	
न्यूनतम	22.9	22.9	21.5	21.0	
जनसत्ता, नई दिल्ली, 6 अप्रैल, 2022	4				

कैनारा बैंक Canara Bank

E-Syndicate Branch, SF 17, Shastri Nagar Ghaziabad, U.P. 201010

E.c:18890@canarabank.com

Business Standard
BHUBANESWAR EDITION

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“or sms, REACHBS TO 57575

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No Air Surcharge



JHARKHAND BIJEE VITRAN NIGAM LIMITED
(CIN : U40108JH2013SGC001702)
Engineering Building, HEC, Dhurwa, Ranchi – 834004,
Email:- cecr2018@gmail.com

INVITING E-TENDER BID
NIT No.01/ PR/IBVNL/2022-23

“Empanelment of Service Agency for Engaging and Managing (Urja Mitras) for Operationalization of Android Based Smart Mobile Device (with printer) Photo Spot Energy Billing and Collection System”

Timelines for participating in the all the above e-tender is detailed below :

Sl. No.	Event	Timelines
i	Start date & time for downloading the tender documents	From 05/04/2022 at 10:30 Hrs.
ii	Last date & time for submission of clarification, if any on the document for pre-bid meeting / Pre-bid Queries	Upto 12/04/2022 at 18:00 Hrs.
iii	Last date & time of receipt of bid documents (Online)	Upto 26/04/2022 at 18:00 Hrs.
iv	Last date of physical submission of Tender Fee	Upto 28/04/2022 at 13:00 Hrs.
v	Due date for opening of Technical Bid (Part-I)	28/04/2022 at 16:00 Hrs.

Bid uploading / opening will be through e-tendering norms only. The complete Tender documents can be downloaded through website www.jharkhandtenders.gov.in Bidder may contact help desk of e-Procurement system at the following web address: www.jharkhandtenders.gov.in.

Contact Officials:-
General Manager (Revenue)- 8987504018
Electrical Executive Engineer (Revenue) – 9661842194

Call Center 24 x 7
18009456270 / 18001238745
Centralised Complaint NO. 1912

General Manager (Revenue)

PR 267649 Jharkhand Bijlee Vitran Nigam Ltd(22-23).D

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned sub-broker/Authorised Person has passed away and hence ceases to be a Sub-Broker/Authorised Person of Kotak Securities Limited

Sub Broker/ Authorised Person Name	Trade Name	Exchange Registration Numbers of Sub Broker / Authorised Person	Address of Sub Broker/ Authorised Person
Janardan Hota	Janardan Hota	NSE - AP0291107631 BSE - AP0106730110465 MCX - 133305	At Jagannath Lane Dutta Tota Puri 752001

In view of the above, Kotak Securities Limited shall not be responsible for any trades done by or on behalf of the aforesaid Sub-Broker/Authorised Person with immediate effect. No claim from investor / public shall be entertained for the transactions entered through of said sub-broker.

**kotak**
Kotak Securities Limited, Registered Office Address: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E) Mumbai 400 051. CIN: U99999MH1994PLC134051, Tel No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com. Correspondence Address: Kotak Towers: 8th Floor, Building No.21, Infinity Park, Off Western Express Highway, Malad (East), Mumbai - 400097. Tel +91 (022) 66056495 Fax: +91 (022) 66056544. SEBI Reg No: NSE INB/INF/INE 230808130, BSE INB 010808153/INF 011133230, MSEI INE 260808130/INB 260808135/INF 260808135, AMFI ARN 0164.NSDL:IN-DP-NSDL-23-97. CDNL:IN-DP-CDNL-158-2001



TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Address: 11th Floor, Tower A, Peninsula Business Park, Ganpant Rao Kadam Marg, Lower Parel, Mumbai-400 013
CIN No.U67190MH2008PLC187552

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (“Act”) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (“Rules”).

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to “Obligors)/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

S. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.)	Date of Demand Notice & Date of NPA
1	10341289	Gopinath Senapati (Borrower), Sulochana Senapati (Co-Borrowers)	Rs. 8,97,292/- as on 11-03-2022	11-03-2022 03-02-2022

Description of the Secured Assets/ Immovable Properties/Mortgaged Properties:
All That Residential Property Bearing plot No-1581/6548, Sulochana Senapati Building, Khata No-1225/10, Mouza Uradha, Tehsil Kantapada, SRO Niali, PS Gobindpur, P.S. No-66, Cuttak, City Adaspur, Odisha-754010. Area Admeasuring Ac0.170 dec Out of Area Ac0.340dec. With Common Amenities Written in The Title Document.

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 06.03.2022, Place : Orissa**Sd/- Authorised Officer**

झारखण्ड सरकार
ग्रामीण कार्य विभाग, मुख्य अभियंता का कार्यालय
102, द्वितीय तल्ला, अभियंत्रण भवन, कचहरी रोड, राँची

ई-निविदा आमंत्रण सूचना
दिनांक :- **05.04.2022**

ई-निविदा संख्या:- **09/2022-23/RWD/RANCHI**
मुख्य अभियंता, ग्रामीण कार्य विभाग, झारखण्ड, राँची द्वारा निम्न विवरण के अनुसार e-procurement पद्धति से निविदा आमंत्रित की जाती है।

क्र० सं०	आईडेंटि फिकेशन संख्या / पैकेज संख्या	कार्य का नाम	प्राक्कलित राशि (रुपये में)		कार्य समाप्ति की तिथि
			अंक में	अक्षर में	
1.	RWD/ RANCHI/24/ 2021-22	आई0आई0सी0एम0 पुल से प्रेम नगर तक आर0सी0सी0 कलम्ट के साथ पथ का सुदृढीकरण कार्य (लं— 1.690 कि०मी०)	2,20,33,500.00	दो करोड़ बीस लाख तैंतीस हजार पाँच सौ रू० मात्र	12 माह

2. वेबसाईट में निविदा प्रकाशन की तिथि:— **18.04.2022**

3. ई-निविदा प्राप्ति की अंतिम तिथि एवं समय:— **28.04.2022** अपराह्न 5.00 बजे।

4. (क) मुख्य अभियंता कार्यालय, ग्रामीण कार्य विभाग, अभियंत्रण भवन, कचहरी, राँची अथवा (ख) जिला नियंत्रण कक्ष, राँची में से किसी भी कार्यालय में निविदा शुल्क, अग्रघन की राशि, शपथ पत्र के मूल प्रति एवं अपलोड किये गये तकनीकी योग्यता दस्तावेज की एक प्रति जमा करने की तिथि:— **05.05.2022** पूर्वाह्न 10.00 बजे से अपराह्न 3.30 बजे तक।

5. निविदा खोलने की तिथि एवं समय:— **06.05.2022** पूर्वाह्न 11.30 बजे।

6. निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता:— मुख्य अभियंता, ग्रामीण कार्य विभाग, 102, द्वितीय तल्ला, अभियंत्रण भवन, कचहरी चौक, राँची, झारखण्ड, पिन— 834001

7. ई-निविदा प्रकोष्ठ का दूरभाष सं०— 0651-2207818

8. निविदा शुल्क झारखण्ड राज्य में अवस्थित भारतीय स्टेट बैंक / अन्य राष्ट्रीयकृत बैंक द्वारा निविदाकार के नाम / अकाउंट से ही निर्गत बैंक ड्राफ्ट के रूप में कार्यपालक अभियंता, ग्रामीण कार्य विभाग, कार्य प्रमंडल, राँची के पक्ष में एवं राँची में भुगतये होगा जो लौटाया नहीं जायेगा।

विरुद्ध जानकारी के लिए वेबसाईट jharkhandtenders.gov.in में देखा जा सकता है।

PR 267682 Rural Work Department(22-23)#D

नोडल पदाधिकारी
ई-प्रोक्चुमेंट सेल

झारखण्ड सरकार
ग्रामीण कार्य विभाग
मुख्य अभियंता का कार्यालय
102, द्वितीय तल्ला, अभियंत्रण भवन, कचहरी रोड, राँची

ई-निविदा आमंत्रण सूचना
दिनांक :- **05.04.2022**

ई-निविदा संख्या:- **10/2022-23/RWD/DEOGHAR**
मुख्य अभियंता, ग्रामीण कार्य विभाग, झारखण्ड, राँची द्वारा निम्न विवरण के अनुसार e-procurement पद्धति से निविदा आमंत्रित की जाती है।

क्र० सं०	आईडेंटि फिकेशन संख्या / पैकेज संख्या	कार्य का नाम	प्राक्कलित राशि (रुपये में)		कार्य समाप्ति की तिथि
			अंक में	अक्षर में	
1.	RWD/ DEOGHAR/ 17/2021-22	पी0डब्लू0डी0 पथ से सलजोर माया चौधरी नवाडीह तक पथ का सुदृढीकरण कार्य (लं— 3.100 कि०मी०)	1,05,76,200.00	एक करोड़ पाँच लाख छिहत्तर हजार दो सौ रू० मात्र	09 माह

2. वेबसाईट में निविदा प्रकाशन की तिथि:— **18.04.2022**

3. ई-निविदा प्राप्ति की अंतिम तिथि एवं समय:— **28.04.2022** अपराह्न 5.00 बजे तक।

4. (क) मुख्य अभियंता कार्यालय, ग्रामीण कार्य विभाग, अभियंत्रण भवन, कचहरी, राँची अथवा (ख) जिला नियंत्रण कक्ष, राँची अथवा (ग) जिला नियंत्रण कक्ष, देवघर में से किसी भी कार्यालय में निविदा शुल्क, अग्रघन की राशि, शपथ पत्र के मूल प्रति एवं अपलोड किये गये तकनीकी योग्यता दस्तावेज की एक प्रति जमा करने की तिथि:— **05.05.2022** पूर्वाह्न 10.00 बजे से अपराह्न 3.30 बजे तक।

5. निविदा खोलने की तिथि एवं समय:— **06.05.2022** पूर्वाह्न 11.30 बजे।

6. निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता:— मुख्य अभियंता, ग्रामीण कार्य विभाग, 102, द्वितीय तल्ला, अभियंत्रण भवन, कचहरी चौक, राँची, झारखण्ड, पिन— 834001

7. ई-निविदा प्रकोष्ठ का दूरभाष सं०— 0651-2207818

8. निविदा शुल्क झारखण्ड राज्य में अवस्थित भारतीय स्टेट बैंक / अन्य राष्ट्रीयकृत बैंक द्वारा निविदाकार के नाम / अकाउंट से ही निर्गत बैंक ड्राफ्ट के रूप में कार्यपालक अभियंता, ग्रामीण कार्य विभाग, कार्य प्रमण्डल, देवघर के पक्ष में एवं देवघर में भुगतये होगा जो लौटाया नहीं जायेगा।

विरुद्ध जानकारी के लिए वेबसाईट jharkhandtenders.gov.in में देखा जा सकता है।

PR 267680 Rural Work Department(22-23).D

नोडल पदाधिकारी
ई-प्रोक्चुमेंट सेल





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FORM A
PUBLIC ANNOUNCEMENT
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s ACTION ISPAT AND POWER PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Action Ispat And Power Private Limited
2. Date of incorporation of corporate debtor	01/07/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109DL2004PTC127305
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 44A, Khasra No. 589/333, Shahzada Bagh, Old Rohtak Road, New Delhi-110035
6. Insolvency commencement date in respect of corporate debtor	23/03/2022 (Intimation of order given to IRP on April 4, 2022)
7. Estimated date of closure of insolvency resolution process	19/09/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Maya GUPTA Reg. No.: IBBI/IPA-002/IP-N00363/2017-18/11061
9. Address and e-mail of the interim resolution professional, as registered with the Board	Maya Gupta R/o: 3685/7, Narang Colony, Tri Nagar, Delhi-110035 Email id: fcsmayagupta@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Maya Gupta & Associates C/o: 701, Vikrant Tower, Rajendra Place, New Delhi-110008 Email id: corp.actionispat@gmail.com
11. Last date for submission of claims	18/04/2022 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at Present
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at Present
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Forms are available at following Web link: https://ibbi.gov.in/home/downloads b) None at Present

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Action Ispat And Power Private Limited on 23/03/2022 in C.P.No. IB-1096(PB)/2018.

The creditors of M/s Action Ispat And Power Private Limited are hereby called upon to submit their claims with proof on or before 18/04/2022, to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Maya Gupta
Interim Resolution Professional
Place: New Delhi

Reg. No. IBBI/IPA-002/IP-N00363/2017-18/11061

Business Standard




ASBM UNIVERSITY, BHUBANESWAR ORGANIZES A RECORD 50 WEBINARS

The unprecedented Covid-19 pandemic brought physical activities to a grinding halt across the world, especially in the domain of education. To convert the challenge into opportunity, ASBM University, Bhubaneswar ventured into webinars and training programmes in digital and virtual mode. Webinars on 'Positive Thinking', 'New Look at Happiness' and 'Work-Life Balance' were designed to act as a ray of hope during traumatic times. Similarly, webinars on 'Covid-19: Rebooting India's 5 Trillion Dollar Dream', 'Trade and Investment: The Post-Covid Scenario', 'Global Pandemic and E-Commerce', 'Make in India', 'Global LSCM', 'Indian Banking', 'Working from Home', 'Building High-Performance Teams: The Leadership Challenge' etc. came up with various solutions to boost the economy post pandemic. Prof (Dr) Biswajeet Pattanayak, President and Founder of ASBM University, appreciated the efforts made by the university's faculty members and Team Webinar for this record achievement and announced that the University will continue such webinars and training in the digital mode for the benefit of the society.

BIRLA GLOBAL UNIVERSITY, BHUBANESWAR CELEBRATES 6TH FOUNDATION DAY

Birla Global University (BGU) celebrated its 6th foundation day on 1st April 2022, which incidentally falls on Utkal Diwas, the foundation day of Odisha. Shri Adwaita Gada Nayak, Director General, National Gallery of Modern Art, Ministry of Culture, Government of India, New Delhi delivered the foundation day lecture. Smt Nivedita Mishra, an eminent sculptor graced the occasion as the Guest of Honour. The honourable Vice Chancellor Prof P.P. Mathur delivered the welcome address. The 5th foundation day lecture was delivered by Dr Trilochan Mohapatra, Secretary, Department of Agricultural Research and Director General of ICAR and an eminent agricultural scientist. BGU is a self-financed private university that has been established by the enactment of BGU, Odisha Act, 2015. The goal of the university is to be the best destination for aspiring new generation of professionals. It is committed to redefine 'quality' in education with state-of-the-art facilities, best-in-class infrastructure and finest faculty.

YRC CLUB OF SRUSTI ACADEMY OF MANAGEMENT (AUTONOMOUS) ORGANIZED YOGA SESSION

YRC Club of Srusti Academy of Management (Autonomous) organized Yoga session, where the Chief Guest was the distinguished Dr Biswabandita Kar,Dean, School of Spiritualism and Yogic Science, KIIT University. The session started with a welcome address by the Assistant Professor Ms Manisha Panda. In her address, she talked about the achievements of Dr Biswabandita Kar, a winner of India Indonesia Iconic award, who has 264 journal publications and 28 patents to his credit. Dr. Kar explained the importance of Yoga in the life of students. She started the session with Padmasana to check the breathing of students and talked about the various health benefits of Yoga. Dr. Umakanta Dash , Vice Principal , Srusti Academy of Management (Autonomous) presented a memento to Dr Biswabandita Kar and Ms Manisha Panda, Asst. Professor, Srusti Academy of Management offered the vote of thanks at the end.
Campus Reporter: Ritisnigdha Sahu

VALEDICTORY CEREMONY OF 12- DAY PRE-PLACEMENT ORIENTATION TRAINING PROGRAMME AT CMA BHAWAN

The Institute of Cost Accountants of India – Bhubaneswar Chapter celebrated Valedictory Session of a 12-Day Pre-Placement Orientation Training Programme at CMA Bhawan, for Dec-2021 term qualified Cost & Management Accountants. On the Occasion, Young CMAs from Odisha and elsewhere participated in large numbers. CMA P Raju Iyer, President, ICAI and CMA Vijender Sharma, Vice President, ICAI, addressed the gathering as 'Chief Guest' and 'Guest of Honour' respectively. Among other guests who graced the event and addressed the gathering were CMA Pravakar Mohanty, the former President, ICAI and Director (Finance), OHPC & OPGC Ltd and CMA Nirjanan Mishra, Council Member and Chairman - Committee on Cost and Management for Public and Government Services, ICAI. CMA Himoj Mishra, Chairman of the Bhubaneswar Chapter delivered the welcome address CMA Surya Narayan Tripathy, Secretary of the Chapter extended a formal vote of thanks.

Chhattisgarh Rural Roads Development Agency

VIKASH BHAVAN, CIVIL LINES, RAIPUR (C.G.)
E-Procurement Tender Notice

NIT No. 736 /TC-T/CGRRDA/2022, Dated 04/04/2022

Chief Engineer (Tender Cell), CGRRDA, Raipur on behalf of Governor of Chhattisgarh invites bids in electronic tendering system for Vendor for Supply, Installation, Operation and Maintenance of GPS enabled Vehicle Tracking System in Key machinery and equipment engaged during execution of road works under PMGSY III and onwards project in CG State, for different districts of Chhattisgarh as per B.O.Q. from the eligible Suppliers / Firms registered with unified registration system (e-registration) for the works mentioned below. Date of release of Invitation for Bids through e-procurement:

S. No	NIT No	Work Name	Estimated Amount (Rs. in Lakhs)	Districts	Rate invited
01	736	Vendor for Supply, Installation, Operation and Maintenance of GPS enabled Vehicle Tracking System in Key machinery and equipment engaged during execution of road works under PMGSY III and onwards project in CG State.	Total Cost Rs 221.00 Lacs.	For all Districts of Chhattisgarh	Item rate Tender

Availability of Bid Documents and mode of submission: The bid document is available online and should be submitted online in <https://eproc.cgstate.gov.in>. The bidder would be required to register in the web-site which is free of cost. For submission of the bids, the bidder is required to have a valid Digital Signature Certificate (DSC) from one of the authorized Certifying Authorities.

Detailed NIT and other details can be viewed on our website <https://eproc.cgstate.gov.in> from 07.04.2022 from 5:00 PM & onwards. In future any related corrigendum would be seen in the notice section of this website.

Sd/- Chief Engineer (Tender Cell)
Chhattisgarh Rural Road Development Agency
Civil Lines, Raipur (C.G.)
E-mail : pmgsyrc4@yahoo.co.in

S-32035/4